



Hon'ble Mr. Justice Sanjay Karol,
Chief Justice, Patna High Court.



Hon'ble Mr. Justice Ashwani Kumar Singh
Chairman, J.J.M.C. Patna High Court.

Juvenile Justice Monitoring Committee

WEBINAR ON JUVENILE JUSTICE

On 11TH JULY 2020 (Saturday)
At: 10.30 am

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Hon'ble Mr. Justice Arvind Srivastava
Member, J.J.M.C., Patna High Court.

Hon'ble Mr. Justice Ahsanuddin Amanullah
Member, J.J.M.C., Patna High Court.



Moderated By: Hon'ble Mr. Justice Chakradhari Sharan Singh



Welcome Address: Hon'ble Mr. Justice
Arvind Srivastava



Hon'ble Mr. Justice Ashwani Kumar Singh
Speaker on Topic : **Navigation of Protective Potentials of the J.J. Act 2015 relating to a Child in Conflict with Law who has completed or is above 16 years of age and is alleged to have committed heinous offence and the remedy of appeal therein.**



Concluding Remarks:
Hon'ble Mr. Justice
Ahsanuddin Amanullah



Hon'ble Mr. Justice Ashutosh Kumar
Speaker on Topic : **Synchronization of the Concept of Deinstitutionalization in the best Interest of the Child and the Right to Bail under the J.J. Act 2015.**



Hon'ble Mr. Justice Rajiv Ranjan Prasad
Speaker on Topic : **Creating a Child Friendly Atmosphere and Protective Environment during Inquiry and Trial under the J.J. Act 2015: Issues and Challenges.**

MINUTE TO MINUTE

DATE: 11TH JULY 2020

S.No.	Time Schedule	Total Time	Topic	Speakers
1.	10.30 am to 10.37 am	07 Min.	Welcome Address	Hon'ble Mr. Justice Arvind Srivastava, Judge, Patna High Court.
2.	10.37 am to 10.45 am	08 Min	Introductory Address	Hon'ble Mr. Justice Ashwani Kumar Singh, Judge, Patna High Court.
3.	10.45 am to 11.00 am	15 Min.	Inaugural Address	Hon'ble Mr. Justice Sanjay Karol, Chief Justice, Patna High Court.
4.	11.00 am to 11.40 am	40 Min	Synchronization of the Concept of Deinstitutionalization in the best Interest of the Child and the Right to Bail under the J.J. Act 2015.	Hon'ble Mr. Justice Ashutosh Kumar, Judge, Patna High Court.
5.	11.40 am to 12.15 pm	35 Min.	Creating a Child Friendly Atmosphere and Protective Environment during Inquiry and Trial under the J.J. Act 2015: Issues and Challenges.	Hon'ble Mr. Justice Rajeev Ranjan Prasad, Judge, Patna High Court.
6.	12.15 pm to 1.00 pm	45 Min.	Navigation of Protective Potentials of the J.J. Act 2015 relating to a Child in Conflict with Law who has completed or is above 16 years of age and is alleged to have committed heinous offence and the remedy of appeal therein.	Hon'ble Mr. Justice Ashwani Kumar Singh, Judge, Patna High Court.
7.	1.00 pm to 1.15 pm	15 Min.	Concluding Remarks	Hon'ble Mr. Justice Ahsanuddin Amanullah, Judge, Patna High Court.
8.	1.15 pm to 1.30 pm	15 Min.	Vote of Thanks	Sri. Suvash Chandra Sharma, Additional Registrar, Juvenile Justice Secretariat, Patna High Court.